

ITEM NO.11

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11017/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in ITA No. 161/2021 passed by the High Court of Delhi at New Delhi)

PR. COMMISSIONER OF INCOME TAX (EXEMPTIONS), DELHI Petitioner(s)

VERSUS

SERVANTS OF PEOPLE SOCIETY

Respondent(s)

(FOR ADMISSION AND I.R.)

(IA NO.87103/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Balbir Singh, ASG
Mr. Ashok Kumar, Adv.
Mr. Ashok Panigrahi, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Prashant Singh Adv.
Ms. Monica Benjamin, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 23rd September, 2022.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER

